

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

Original Application: No.24/1998

Shri A.A.Shah,  
working as Craftsman "B"  
(Welder)  
in the Workshop Division  
of the Central Water & Power  
Research Station,  
Khadakwasta,  
Pune.

..... Applicant

(Applicant by Shri K.R.Yelwe, Advocate)

1. vs/  
Union of India,  
through the Secretary,  
Ministry of Water Resources,  
Govt. of India,  
Shram Shakti Bhavan,  
Rafi Marg,  
New Delhi 110 001.

2. The Director,  
Central Water & Power  
Research Station,  
P.O. Khadakvasla (R.S.)  
Pune 411 024. .... Respondents.  
(Represented by Shri V.G. Rege, Advocate)

CORAM: HON'BLE SMT. SHANTA SHAstry

O R D E R (ORAL) DT 20-12-2000

REPER Smt. Shanta Shastray, Member (A)

Shri K.R. Yelwe for the applicants and shri V.G. Rege for the Respondents, present.

2. This is a case where the applicant had approached this Tribunal to direct the Respondents to pay him risk allowance. The Applicant was a craftsman 'B' in the Welder Trade in the Workshop Division and he was permitted for Risks Allowance in terms of Ministry of Personnel Memorandum dated 19.8.1988. Before the matter could be heard finally, the Applicant expired on 6.9.2000. The heirs of the applicant filed M.P.759/2000 to take them on record. The M.P. was allowed last time subject to legal questions involved being left open.

3. Shri Rege Learned Counsel for the Respondents, submits that in this particular case, no rights could accrue to the legal heirs because the applicant had simply taken up with the matter with the Respondents to recommend Risk Allowance to be paid to him. The same was not granted. This being the position, the matter cannot be pursued further. The O.A. therefore, abates.

4. No costs.

*Shanta S.*

(Smt. Shanta Shastry)

Member (A)

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